



2026:AHC:29999

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4003 of 2026

Ifatkhar Ahmad

.....Petitioner(s)

Versus

Akram And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Rajneesh Kumar Srivastava, Smt. Priyanka Srivastava, Vinod Kumar Jaiswal

Counsel for Respondent(s) :

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed by the Member of the Gaon Sabha with the prayer to direct the Tehsildar (Judicial), District Deoria to expedite the proceedings initiated by the Gaon Sabha against the private-respondents under Section 67 of the U.P. Revenue Code, 2006 which was registered as Case No.18918 of 2025, Computer Case No.T202505200118918.

2. It is argued that though considerable time has already been lapsed but till date no decision has been taken, hence the present writ petition.

3. Heard counsel for the petitioner and perused the record.

4. As per sub-Rule (6) of Rule 67 of the U.P. Revenue Code, Rules 2016 the Assistant Collector / Tehsildar be directed to decide the such kind of proceedings within 90 days from the date of issuance of show cause notice.

5. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** directing the authority concerned to decide the aforesaid proceedings, strictly in accordance with law as per sub-rule (6) of Rule 67 of the U.P. Revenue Code, Rules 2016.

(Prakash Padia,J.)

February 11, 2026

Swati